

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

(9) CP(IB)-194(MB)/2019

CORAM:

SHRI V.P. SINGH

MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 28.03.2019.

NAME OF THE PARTIES:

Dena Bank

V/s

Ms. Samrudhi Sugars Limited.

SECTION: 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

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ORDER

1. The Learned Representative for Petitioner present. None present for Respondent.
2. This Petition is filed under section 7 of the I&B Code. As per directions of the NCLAT in the case of ***M/s. Innoventive Industries Limited*** all Notices are to be served on either side. The Petitioner to serve the Notice within 7 days.
3. List this Matter on **24.04.2019**

Sd/-

V.P. SINGH  
Member (Judicial)

28.03.2019  
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